

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT-1

ITEM No.103
C.P.(IB)/245(AHM)2021

Order under Section 7 IBC

IN THE MATTER OF:

Rathod Investments and Holdings Pvt Ltd
V/s
Accent Packaging Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..14/02/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Ld. Adv. Mr. Arjun Padhiyar
For the Respondent :

ORDER

Learned Counsel for the Financial Creditor submits that the Corporate Debtor has already been admitted into CIRP in CP (IB) No. 459 of 2019 vide order dated 03.02.2022.

We heard Learned Counsel for the Financial Creditor. This application, being infructuous, stands disposed of with liberty to the Financial Creditor to lodge their claim before the IRP and the IRP is directed to consider the same as per the Rules.



AJAI DAS MEHROTRA
MEMBER (TECHNICAL)



MADAN B GOSAVI
MEMBER (JUDICIAL)